

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 856**

**TO BE ANSWERED ON THE 14<sup>TH</sup> DECEMBER, 2022/ AGRAHAYANA 23, 1944  
(SAKA)**

**UNDERTRIALS, CONVICTS AND DETAINEES DURING THE PANDEMIC**

**856. PROF. MANOJ KUMAR JHA:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the total number of undertrials, convicts and detainees between 2020-2022 who got COVID-19, recovered, died, or got COVID related complications, as per gender, age, offence/sentence, stage of investigation/trial, and duration of custody, State-wise details thereof;**

**(b) whether the families of prisoners who died of unnatural causes or of COVID-19 have been compensated;**

**(c) if so, the details thereof;**

**(d) the number of prisoners infected with COVID released on interim bail by the High- Powered Committee, and those released on bail by courts, State-wise details thereof; and**

**(e) the number of prisoners who have been vaccinated since 2020, State wise details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI AJAY KUMAR MISHRA)**

**(a) to (e): 'Prisons'/ 'persons detained therein' is a "State List" subject under List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons and prison inmates is primarily the responsibility of respective State Governments. Specific information in this regard is not available centrally.**

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